

उत्तर प्रदेश में फर्जी नसबन्दी के मामलों की सख्या

622. श्री सुरेन्द्र विक्रम : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि उन्हें 15 अप्रैल, 1977 से 15 मई, 1977 तक उत्तर प्रदेश में कितने लोगों की फर्जी नसबन्दी की शिकायतें प्राप्त हुईं; तथा उन पर क्या कार्यवाही की गई ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : : उक्त अवधि के दौरान उत्तर प्रदेश में जाली नसबन्दी आपरेणों के बारे में अभी तक इस मंत्रालय को तीन शिकायतें मिली हैं। इनमें वह शिकायत भी शामिल है जिसमें 1976 में उत्तर प्रदेश के शाहजहांपुर जिले में 26 जाली नसबन्दी आपरेणों का आरोप लगाया गया था और जो श्री सुरेन्द्र विक्रम, समूह सदस्य से मिली है। इन शिकायतों को 7 मई, 1977 को उत्तर प्रदेश सरकार को जांच और आवश्यक कार्यवाही के लिए भेज दिया गया है।

Proposal for Fresh Enquiry Re: Death in a Kanpur Hospital due to Glucose

623. SHRI HARI VISHNU KAMATH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some three years ago a large number of people died in a Kanpur hospital, after having been injected or otherwise treated with what was then described as "Killer Glucose";

(b) whether any inquiry was instituted in the matter by the predecessor Government;

(c) whether it is fact that the inquiry was halted halfway through, if it had been initiated at all;

(d) if so, the reasons therefor; and

(e) whether Government propose to order a fresh inquiry into matter, and bring the culprits to book?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes.

(b) Central Government did not held any inquiry.

(c) and (d). Does not arise.

(e) No such proposal is under consideration. The control over the manufacture and sale of the drugs is exercised by the State Governments under the provisions of the Drugs and Cosmetics Act and Rules. Hence the inquiry was initiated by the Government of U.P. and the offenders were committed to the sessions. The case is at present sub-judice.

Recommendations of Madan Kishore Committee on Extra-Department System

624. SHRI R. P. DAS Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether some of the recommendations made by the Madan Kishore Committee on Extra Department system were not accepted by the previous Government; and

(b) if so, whether new Government are considering review of the earlier decision in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FARNANDES): (a) Yes; Sir.

(b) No wholesale review of the earlier decision has been undertaken. In two cases the decision taken earlier has been reviewed. In one case the recommendation which was earlier not accepted was accepted on review and the Extra Departmental Delivery Agents have been authorised to book the registered articles like the Village Postmen. In the other case relating to the grant of Gratuity to the Extra Departmental Agents in the event of their quitting the service on account of infirmity, a review is under way.